



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/4369

Indore, dated 31st of August, 2013

From:

The Additional Registrar,
State Public Information Officer,
High Court of M. P., Bench at Indore

To,

Shri Saleem S/o Umar Hussain,
R/o H. No. 28, Chingipura,
RATLAM (M. P.)

Please refer to your application no. NIL dated NIL (Inwarded on 29/08/2013) registered at our I. D. no. 13/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you the copy of the Orders/Judgments of Hon'ble Supreme Court of India/High Court of M. P. cited by your advocate during final arguments in M.Cr.C. no. 6736/2009 of this Court can not be supplied due to the following reasons:-

I. Hon'ble the Competent Authority of High Court of M. P. has framed "High Court of M. P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, a citizen/applicant is required to pay fee of Rs. 50/- **in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant in Form 'A' and you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.

You have already been informed in the past vide letter no. RTIA/DR-HCIND/2388, Indore, dated 20/06/2013, as to the pre-requisite for entertaining the application under RTI Act and "High Court of M. P. (Right to Information) Rules 2006"

Moreover, as reported by the Office (report dated 31/08/2013), upon perusal of the record of M.Cr.C. no. 6736/2009 (since Disposed-of), this is to further inform that:-

- II. Photocopies of Orders of Supreme Court of India as copied from the law journals, are found enclosed with the record but all the photocopies are neither certified nor attested by anybody
- III. Said photostat copies are not found to be produced by a Counsel through a Fehrist form before this Court.
- IV. Said photostat copies of the Order do not form part of the Court proceedings as their mention is not found in any of the Court Orders passed in the aforesaid M.Cr.C. no. 6736/2009.
- V. The said photocopies of the Orders do not even figure in the index of the case.

Therefore, the undersigned has no jurisdiction to issue attested copies of the said photostat copies of the said Orders prepared from law journals.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M. P., Indore) within 30 days of the issue of this Order.

(ANAND V. MANDLOI)
31/8/13
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M. P.,
BENCH AT INDORE